

ADDRESS BY HON'BLE CHIEF JUSTICE SHRI MOHIT S. SHAH,  
HIGH COURT OF JUDICATURE AT BOMBAY, AT THE FIRST  
COURT REFERENCE TO LATE SHRI JUSTICE ASKARAN  
DAGDULAL TATED, FORMER JUDGE OF THIS HIGH COURT, ON  
FRIDAY, 26 JUNE, 2015.

My esteemed colleague Brother Justice Kamalkishor Tated

Mr.Anil Singh, Acting Advocate General  
of Maharashtra & Addl. Solicitor General of India.

Mr.VB.Konde-Deshmukh, Former Chairman &  
Member, Bar Council of Maharashtra & Goa.

Dr.Milind Sathe, President of Bombay Bar Association.

Mr.Rajiv Chavan, President,  
Advocates' Association of Western India.

Mr.Priyahas A. Jani,  
President, Bombay Incorporated Law Society.

Senior Advocates

Advocates

Members of the bereaved family

Ladies and Gentlemen

We have assembled here this morning to mourn the sad demise of late Shri Justice Askaran Dagdulal Tated, former Judge of this Court, who left for his heavenly abode on 5 May 2015 at the age of 87 years in Mumbai.

Justice Askaran Tated was born on 21 July 1927 in the remote village of Kingaon Jattu in Buldhana district of Maharashtra. With humble beginnings, he completed his schooling from Khamgaon and graduated from Amravati. He then pursued his degree in Law at Nagpur.

Immediately after completion of his degree in Law, he was appointed as a Civil Judge in the State of Madhya Pradesh on 16 November 1950. On reorganisation of States, his services were transferred to the erstwhile State of Bombay and thereafter to the State of Maharashtra. He was appointed as Assistant Judge on 16 October 1967 and District Judge on 31 March 1974. He was appointed as a Judge of Bombay City Civil & Sessions Court in June 1977 and worked as such till May 1979 when Selection Grade was conferred upon him. His luminous career then took him towards the administrative side and he served the State of Maharashtra as the Law Secretary and Legal Remembrancer in the Department of Legal Affairs.

In recognition of his illustrious judicial and administrative career spanning over 32 years, Justice Askaran Tated was elevated as a permanent Judge of the Bombay High Court on 28 March 1983.

Justice A.D. Tated adorned the Bench of this High Court for over six years till 21 July 1989.

During his entire judicial career, Sr. Justice Tated dealt with each case with absolute receptivity which every citizen expects from a Judge. During his tenure as a Judge of the Bombay High Court, he dealt with a large number of important cases as reported in various law journals, pertaining to almost all branches of law civil and criminal, including laws relating to food adulteration. Sr. Justice Tated's learning, legal acumen and pragmatism were reflected in his judgments. His judgments written in simple language, but with deep insight into fundamental principles of law, have strengthened the foundation of our legal system.

Justice A.D. Tated endears himself to the members of the Bar at the principal seat at Bombay and also at Benches with his humility and pleasant personality.

Even after retirement from active service on 21 July 1989, Justice Tated continued to make his contribution as a true legal luminary and held several important offices at the Bombay Stock Exchange, Inter-Connected Stock Exchange, Multi-Commodity Exchange and the Motor Accident Claims Tribunal.

In harmonious parallel to such a sparkling legal career, he was also an active participant in matters of social upliftment and philanthropy, the crowning jewel being his relentless efforts to build a hospital in the small town of Lohi in Yavatmal district of Maharashtra, after recognizing the lack of basic medical facilities in rural Maharashtra. Justice A.D. Tated belonged to such generation which put the society above self, compassion for others and above comforts for self.

A multi-faceted person who could engage on topics ranging from law and medicine to literature and spirituality, amongst many more, his loss will truly leave behind a void that will be hard to fill.

Justice A.D. Tated had two sons and four daughters and is now survived by the daughters and the younger son, being Justice Kamalkishor Tated, who is with us on the Bench today; two daughters-in-law and grand-children.

In passing away of Justice A.D. Tated, we have lost a friend, an eminent Judge, a guide and above all, a good human being. In this hour of grief, on behalf of all of us, I convey my heartfelt condolences to my Brother and other members of the bereaved family. May the Almighty give them strength to bear the great loss and overcome the grief.

May the departed soul rest in eternal peace !

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ADDRESS BY SHRI ANIL C. SINGH, ACTING ADVOCATE GENERAL OF MAHARASHTRA & ADDITIONAL SOLICITOR GENERAL OF INDIA, AT THE FIRST COURT REFERENCE TO LATE SHRI JUSTICE ASKARAN DAGDULAL TATED, FORMER JUDGE OF THIS HIGH COURT, ON FRIDAY, 26 JUNE, 2015.

My Lord, the Hon'ble Chief Justice Shri Mohit Shah

My Lord the Hon'ble Shri Justice K.K. Tated

Mr. V.B.Konde-Deshmukhi, Former Chairman & Member, Bar Council of Maharashtra & Goa.

Mr. Milind Sathe, President, Bombay Bar Association.

Mr. Rajiv Chavan, President, Advocates' Association of Western India.

Mr. Priyahas A. Jani, President, Bombay Incorporated Law Society.

Members of Family of Late Justice A.D. Tated

Members of the Bar

Ladies and Gentlemen,

I join in the sentiments expressed by the Hon'ble Chief Justice. The roots of late Justice Tated was in a remote village in Buldhana. He completed his Law Education from Nagpur. Immediately thereafter, he was appointed as a Civil Judge. After a very long judicial career spanning over three decades and cutting across three States, he was elevated as a Judge of this Hon'ble Court in 1983. He had a short stint as Law Secretary, State of Maharashtra and Legal Remembrancer of the Department of Legal Affairs, Government of Maharashtra prior to his elevation as a Judge of this Hon'ble Court.

The 39 years of his judicial career was marked by sincerity, discipline and dedication. His long stint in the Subordinate Judiciary matured his grasp of finer points of law. Justice Tated is remembered as a sound, independent and a clear headed Judge. His judgments were simple, basic and addressed the issue on hand in a direct manner. The Law Reports bear testimony to this.

In *Ratnagiri Municipal Council v. J.S. Khanna*, Justice Tated held that if an area covered by sea is reclaimed, the area of Municipal Council gets extended and there is no need of a further notification under section 6 of the Maharashtra Municipalities Act.

In *Naresh Mehta v. State of Maharashtra*, it was a Division Bench consisting of Justice A.D. Tated which held that grant of sanction to prosecute under section 67 of the Bombay Sales Tax Act, 1959 does not require the principle of natural justice to be applied as it is an administrative order.

In *Prahlad Newale v. State of Maharashtra*, Justice Tated held that section 161 of the Maharashtra Co-operative Societies Act, 1960 is not repugnant to section 21 of the Indian Penal Code and officers of the Co-operative Societies are deemed to be public servants under section 21 of the Indian Penal Code and liable for prosecution for corruption charges.

In *Krishna Avtar v. Col. Irwin*, Justice Tated upheld the validity of section 630 of the Companies Act, 1956.

One of his well-known judgments is in *Rajendra Gandhi v. State of Maharashtra*, regarding the manner in which affidavit should be prepared and verified under Chapter VII of Criminal Manual, issued by the Bombay High Court.

He had delivered several important Judgments under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, popularly known as the COFEPOSA Act.

Post his retirement, he continued his active legal life and held important offices in Bombay Stock Exchange, Inter-connected Stock Exchange, Multi-Commodity Stock Exchange and the Motor Accident Claims Tribunal. He never forgot his roots and was an active participant in social upliftment and charitable activities. A hospital catering to basic medical facilities at Lohi in Yavatmal district is a testimony to his commitment to social and welfare causes.

Justice A.D. Tated is no more with us, but his son Shri Justice K.K. Tated, Judge of this Court, carries forward his tradition. I express my deep condolences to Members of his family and my thoughts are with them. May His Soul rest in peace.

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ADDRESS BY SHRI V.B. KONDE-DESHMUKH, FORMER  
CHAIRMAN & MEMBER, BAR COUNCIL OF MAHARASHTRA &  
GOA, AT THE FIRST COURT REFERENCE TO LATE SHRI JUSTICE  
ASKARAN DAGDULAL TATED, FORMER JUDGE OF THIS HIGH  
COURT, ON FRIDAY, 26 JUNE, 2015.

My Lord, the Hon'ble Chief Justice Shri Mohit Shah

My Lord, the Hon'ble Shri Justice K.K. Tated

Mr. Anil Singh, Acting Advocate General of  
Maharashtra & Addl. Solicitor General of India.

Dr. Milind Sathe, President of Bombay Bar Association.

Mr. Rajiv Chavan, President,  
Advocates' Association of Western India.

Mr. Priyahas A. Jani, President,  
Bombay Incorporated Law Society.

Members of Family of late Shri Justice A.D. Tated

Ladies and Gentlemen,

Today we have assembled to pay humble tributes to  
late Shri Justice Askaran Dagdulal Tated, former Judge of Bombay  
High Court, who passed away on 5 May 2015 at Mumbai.

I would like to pay humble tributes on my behalf and  
on behalf of the Bar Council of Maharashtra & Goa to late Shri  
Justice A.D. Tated, a distinguished jurist and able Administrator,  
whose sterling contribution added a new dimension to our service  
jurisprudence. He was indeed a many splendored personality,  
intellectual Judge, able Administrator, orator, non-peril, having

beautiful sense of humour, the list is endless. More importantly, he was the epitome of humbleness, humility and unforgettable courtesy.

Late Shri Justice A.D.Tated was born on 21 July 1927. After completing graduation in law, immediately he was appointed as Civil Judge in the Madhya Pradesh State on 16 November 1950. He never practised as an Advocate. On reorganisation of States, his services were transferred to the erstwhile State of Mumbai and thereafter the State of Maharashtra. Justice Shri Tated was promoted on 16 October 1967 as Assistant Judge and 31 March 1977 as a District Judge.

In June 1977, he was appointed as a Judge of the Bombay City Civil & Sessions Court till May 1979. Late Shri Justice Tated also worked as Law Secretary and Legal Remembrancer of the Department of Legal Affairs, Government of Maharashtra.

On 28 March 1983 late Shri Justice Tated was appointed as a Judge in the High Court of Bombay and retired on 21 July 1989.

Late Shri Justice Tated was socially very active when he was District & Sessions Judge of Yavatmal district. He realised that there was lack of medical facilities in rural areas of Yavatmal district. On seeing this, he decided to instigate the people to come forth to contribute their share in building the hospital in the rural

areas of Yavatmal district and with his inspiration and hard work, one hospital was built in the village, viz., Lohi Hospital.

After his retirement, he was appointed as Director on the Board of Bombay Stock Exchange. After completion of his tenure as Director, he was appointed as a Member of Investors Grievances Redressal Committee. During his tenure as a Director of Bombay Stock Exchange, he has drafted the arbitration clauses in rules, bye-laws and regulation of the Bombay Stock Exchange.

Late Shri Justice A.D.Tated has departed from our midst. But he can never leave us, leave our minds and hearts where he is firmly enthroned and it behoves us all, to carry forward the Tated legacy of truth, goodness and beauty, deriving inspiration from his thoughts, his deeds and many splendored life of this man for all seasons, the great late Shri Justice A.D.Tated.

I pray to God that the departed soul rests in peace and God may give courage to the family members of late Shri Justice Tated to move on. We shall remain with them.

Thank you.

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ADDRESS BY DR.MILIND SATHE, PRESIDENT OF BOMBAY BAR ASSOCIATION, AT THE FIRST COURT REFERENCE TO LATE SHRI JUSTICE ASKARAN DAGDULAL TATED, FORMER JUDGE OF THIS HIGH COURT, ON FRIDAY, 26 JUNE, 2015.

The Hon'ble Chief Justice Shri Mohit S. Shah, Hon'ble Shri Justice K. K. Tated, Mr. Anil Singh, Acting Advocate General of Maharashtra & Addl. Solicitor General of India, Mr.VB. Konde-Deshmukh, Former Chairman & Member, Bar Council of Maharashtra and Goa, Mr. Rajiv Chavan, President, Advocates Association of Western India, Mr. Priyahas A. Jani, President, Bombay Incorporated Law Society, Senior Advocates, Members of late Shri Justice A. D. Tated family, My colleagues at the Bar and Ladies and Gentlemen,

We assemble this morning to condole the sad demise of Shri Justice A. D. Tated who passed away on 5 May, 2015 at Mumbai. On behalf of myself, Standing Committee and Members of the Bombay Bar Association, I fully associate myself with the sentiments expressed by the previous speakers.

Shri Justice A. D. Tated was born on 21 July, 1927 and would have turned 88 this July. He hailed from Vidarbha, then part of Central Provinces with Nagpur as its capital. After completing High School Education at Khamgaon, he completed his college education at King Edward College Amravati and Nagpur Maha Vidyalaya and later on Law from Nagpur University Law College at Nagpur.

Since he secured First Class, as per then prevailing rules, he was eligible to join judicial services directly and, accordingly, he chose a judicial career over lucrative practice which he certainly would have gathered. He was recruited as Civil Judge, Junior Division, on 16 November, 1950 in the former State of Madhya Pradesh. After the States Reorganisation Act in 1956, he was allotted to State of Maharashtra and became part of the judiciary in Maharashtra which relationship he continued and cherished till end. He was promoted because of his industry, hard work and sense of justice. He was appointed as Assistant Judge and Additional Sessions Judge in 1967 and District Judge in 1974. He also worked at City Civil Court Mumbai in 1979.

In October 1979, he was sent on deputation to Government of Maharashtra as Law Secretary and Remembrancer of Legal Affairs, which was actually his true description even otherwise also. His tenure as Law Secretary was quite eventful. He saw change of Chief Minister twice. He was instrumental in the decision of setting of Aurangabad Bench of Bombay High Court. That decision was set aside by this Court. Emergency situation arose as the inauguration of the Aurangabad Bench was planned over the weekend. Justice A. D. Tated in association with then Chief Justice Shri V. S. Deshpande organised a legal team consisting of Mr. Fali S. Nariman, Mr. D. R. Dhanuka and Mr. Arvind Savant, then Advocate General, managed to file and circulate Special Leave Petition and obtained stay of the High Court order paving the way for inauguration of Aurangabad Bench.

He was truly the pillar of strength and an architect behind establishing Aurangabad Bench of this Court.

Justice Tated was appointed as a Judge of this Hon'ble Court on 28 March, 1983 and demitted the office on 20 July, 1989.

He truly represented compassion and sensitivity and the humane side of justice throughout his judicial career as well as in his personal life.

During his tenure as a Judge of this Court, he handled large number of cases relating to Bombay Tenancy Act, Rent Act, Co-operative Societies and Land Revenue Code, Land Acquisition. He had Code of Civil Procedure and Evidence Act at his command.

Post retirement, he led an active life both on social and legal circles. He was associated with several voluntary organizations doing social work in the field related to animal welfare and social reforms, education and health care. He was associated with a full-fledged hospital as mentioned by the learned Chief Justice.

Till recently he was very active. Few months back he had sent me a note on "Measures for removal of backlog in the subordinate courts" which gave a detailed analysis of how the provisions of the CPC can be suitably amended and existing provisions can effectively be utilized to curb the backlog.

He was also associated with Stock Exchange. Simplicity was his hallmark. He would walk to the Court from his house. I have met him on several occasions on his way to the Stock Exchange with his broad smile. I had several occasions to meet him as he was part of the social circle of my Senior Mr. D. R. Dhanuka and his son Justice K. K. Tated and daughter Mrs. Sunanda Kumbhat were my colleagues at the Bar. He was a strict, disciplinarian and at the same time a loving father and doting grandfather. His granddaughter has become a lawyer because of his encouragement.

On behalf of myself, Standing Committee and members of the Bombay Bar Association, I express my deep sorrow and condolences on the demise of Justice A. D. Tated and pray God that he gives strength and courage to the family to bear the loss and may the departed soul rest in eternal peace.

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ADDRESS BY SHRI RAJIV CHAVAN, SENIOR ADVOCATE &  
PRESIDENT OF ADVOCATES' ASSOCIATION OF WESTERN INDIA,  
AT THE FIRST COURT REFERENCE TO LATE SHRI JUSTICE  
ASKARAN DAGDULAL TATED, FORMER JUDGE OF THIS HIGH  
COURT, ON FRIDAY, 26<sup>th</sup> JUNE 2015.

My Lord The Chief Justice Mr. Justice Mohit S. Shah, My Lord  
Mr. Justice K. K. Tated, Mr. Anil Singh, Acting Advocate General of  
Maharashtra & Addl. Solicitor General of India, Mr. V.B. Konde-  
Deshmukh, Former Chairman & Member, Bar Council of  
Maharashtra and Goa, Dr. Milind Sathe, President of Bombay Bar  
Association, Mr. Priyahas A. Jani, President, Bombay Incorporated  
Law Society, Members of the bereaved family, my esteemed  
colleagues, Ladies and Gentlemen,

We have gathered here to pay homage to the former  
Judge of this High Court, late Mr. Justice Askaran Dagdulal Tated.

Justice Askaran Dagdulal Tated was born and brought  
up in a typical well-to-do agricultural family in the erstwhile State  
of CP and Berar which later became part of Greater Bombay State  
after the reorganisation of States in 1956. Justice Tated completed  
his schooling, college and Law education from Khamgaon,  
Amravati and Nagpur, respectively. Justice Tated was among the  
few First Class Law Graduates who were directly appointed as  
Munsif Magistrates. He joined as a Civil Judge on 16 November  
1950.

After his promotion as the District Judge, he was appointed as the Remembrancer of Legal Affairs and Secretary to the Government of Maharashtra, Law and Judiciary Department. As a legal Advisor, his work was much appreciated more so because, his sound advice came from sheer, rugged common sense. In his capacity as Administrative Head of Law & Judiciary Department, his persistence helped in getting the proposals received from the administrative side of the High Court cleared.

On 28 March 1983, he was elevated to the Bench of this Hon'ble High Court. Here too he excelled in finding solutions through his hard commonsense. His career was marked by several noteworthy judgments which have strengthened the foundation of our legal system. After he demitted office of the Judge of the High Court, he gave his valuable time to the social cause of alternative disputes resolution in conciliation sittings held in motor accidents' cases. Officers of the High Court informed me that he regularly and devotedly participated in the Lok Adalat proceedings in the High Court.

Justice Tated was appointed by the SEBI as a Board Member of Inter-connected Stock Exchange of India in the year 2000. He also worked as the Member of the Disciplinary Action Committee of the Bombay Stock Exchange.

Justice Tated led every day of his life with humility, sincerity and a desire to ensure that the common man gets justice. The hallmarks of a good Judge are profound courage, absolute

independence, impartiality and integrity and Justice Tated had exhibited all these qualities. During his long judicial career he was appointed as the Inspecting District Judge at Akola. The District Court at Jalgaon was among the districts that came under the jurisdiction of the Inspecting District Judge based in Akola. I would like to narrate an incident that happened here at that time. Justice Tated was visiting the District Court at Jalgaon for an inspection. The District Judge at Jalgaon then was Mr. K.M. Dhakephalkar. After the arrival of the Inspecting District Judge at Jalgaon, the District Judge invited him over tea in the evening. The place where Justice Tated stayed was about 5 kilometers from the residence of the District Judge. The District Judge very courteously asked Justice Tated whether he could arrange a taxi that could bring him over to his home. Justice Tated politely refused to accept the courtesy and walked 5 kms. instead to reach the residence of the District Judge. They had tea and snacks after which Justice Tated was ready to leave. The District Judge once again asked whether he could arrange a taxi for him to be taken back. He promptly declined. When Justice Tated came out of the house, he saw a scooter parked outside. He casually asked, "Is it possible to drop me by this scooter?" And indeed the Inspecting District Judge unassumingly travelled pillion sitting on the back seat. Such was his humility. Position and perks hardly mattered to him. He always remained a humble man.

Throughout his judicial career he promoted integrity and honesty and at times he even took on those who did not respect these values. Another incident that is worth a mention was

when he was the Law Secretary of Maharashtra. Serious allegations were then made against the then Charity Commissioner of Maharashtra. Very upset over such allegations, Justice Tated started to look out frantically for someone who could ably take over the office of the Charity Commissioner and sort out the mess created in that office. He finally found such a judicial officer and promptly sent him late in the evening to take charge of the office. This was done so that the incumbent officer does not get time to make moves to ensure his continuance there. He gave the new appointee complete mandate to clear the mess. When Justice Tated was elevated in 1983, he was asked to suggest some names of his successor who could ably take up the job of Law Secretary. Impressed by the operation clean up done at the Charity Commissioner's office by the officer he had appointed, he suggested this judicial officer's name who would supersede almost 8/10 officers if appointed. There was an air of uneasiness, but Justice Tated convinced the Hon'ble High Court and the Government to appoint this officer only because of his zest to protect and promote integrity and honesty at any cost.

His quest for creating a justice delivery system for the sake of common man, prompted him to take keen interest in bringing computerisation in the field of law. While inaugurating India's first legal portal - 'Vakilbabu.com' on 5 April 2000, Justice Tated said, "I must congratulate organisers for putting the computer science to the use of litigant public. The litigant public can be benefited in many ways and they can have up to date information regarding the civil and criminal proceedings

commenced by them or commenced against them. They can have conference with their advocates from their own house. Thus in my opinion the project is a great important utility to the litigating public”.

A fair, honest, courageous, sensitive and dedicated Judge is no more. My Lord, on behalf of Advocates Association of Western India, I fully associate with the sentiments that have been expressed here by Your Lordship as well as my colleagues at the Bar and I pay my humble respects on behalf of the Association to the departed soul and offer condolences to the bereaved family.

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ADDRESS BY SHRI PRIYAHAS A. JANI, PRESIDENT, THE BOMBAY INCORPORATED LAW SOCIETY, AT THE FIRST COURT REFERENCE TO LATE SHRI JUSTICE ASKARAN DAGDULAL TATED, FORMER JUDGE OF THIS HIGH COURT, ON FRIDAY, 26<sup>th</sup> JUNE 2015.

My Lord The Chief Justice Mr. Justice Mohit S. Shah, My Lord Mr. Justice K. K. Tated, Mr. Anil Singh, Acting Advocate General of Maharashtra & Addl. Solicitor General of India, Mr. V.B. Konde-Deshmukh, Former Chairman & Member, Bar Council of Maharashtra & Goa, Dr. Milind Sathe, President of Bombay Bar Association, Mr. Rajiv Chavan, President, Advocates' Association of Western India, Members of the bereaved family, my esteemed colleagues, Ladies and Gentlemen,

It is with the deep sorrow that I, on behalf of the members of the Bombay Incorporated Law Society, associate myself with the sentiments, which have been expressed here.

On 5 May 2015, on the demise of the Hon'ble Shri Justice Askaran Dagdulal Tated, we have lost a noble soul.

The best and most beautiful things in the world cannot be seen or touched, but are felt in the heart. Justice Tated in his long tenure in Judiciary which started on 16 November 1950 as Civil Judge, Junior Division, till 21 July 1989 when he retired as a Judge of this Hon'ble Court had touched the heart of all who appeared in his Court.

We understand death only after it has placed its hands on someone we love. People will forget what you say, people will forget what you did, but people will never forget how you made them feel. Advocates appearing before Justice Tated never felt any tension or discomfort.

Sooner or later we all will go away. We are not meant to be here forever. But if we have touched the heart of those whom we met, then they shall remain with you wherever you go.

May his soul rest in peace.

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P R O F O R M A

1. Name of the High Court : High Court of Judicature at Bombay
2. Name of Judge (in full) : ASKARAN DAGDULAL TATED
3. Date of Birth : 21st July 1927
4. Schools & Colleges attended : High School at Khamgaon, King Edward College, Amravati, Nagpur Maha Vidyalaya, and University Law College, Nagpur.
5. Educational Qualifications : B.A., LL.B.
6. Date of enrolment as an Advocate of a High Court and where enrolled : Not applicable (not enrolled)
7. Type of work done at the Bar and place of practice : Not applicable
8. Details of service under the Central or State Government prior to appointment as High Court Judge (where applicable) :  
Joined as Civil Judge (J.D.) on 16th November 1950 in former State of Madhya Pradesh. Allotted to Bombay State on States' reorganisation in 1956. Promoted as Assistant Judge and Additional Sessions Judge in 1967 and as District & Sessions Judge in 1974.  
Appointed Judge, City Civil Court and Additional Sessions Judge, Greater Bombay in 1977.  
Appointed District Judge (Selection Grade) in 1979.  
Appointed Law Secretary and Remembrancer of Legal Affairs, Government of Maharashtra in October 1979.
9. Date of first appointment to a High Court and name of the Court : 28th day of March 1983  
Bombay High Court, Bombay.
10. Date of service in various High Courts : Nil
11. Details of functions performed outside the normal line at the request of the President : Nil
12. Details of service under Central or State Government after retirement as High Court or Supreme Court Judge : Nil

Dated: this 7th day  
of April 1983.

  
Signature of the Judge